CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA No.2007/2018

This the 1st day of November, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Kusum Singh Chauhan, Aged 70 years, Mob.No.9350261193
W/o Late Sh. O.S.Chauhan
Ex.IAS (Agmu-67)
R/o & C/o Ms.Shailly Singh
TU-67, Vaisakha Enclave,
Pritampura
New Delhi-110088.

.... Applicant

(By Advocate: Shri P.C. Misra)

Versus

Union of India Through

- Secretary to Govt. of India
 Ministry of Personnel, Public Grievances
 And Pension,
 Department of Personnel & Training (DOP&T)
 Govt. of India, North Block,
 Central Secretariat
 New Delhi-110001
- 2. Secretary to Govt. of India Ministry of Home Affairs UTS, North Block, Central Secretariat New Delhi-110001
- 3. Chief Secretary
 Govt. of Mizoram, Aizawl
 Mizoram.

-Respondents

(By Advocate: Shri K.M. Singh)

ORDER(ORAL)

At the very outset learned counsel for the applicant, Shri P.C.Misra stated that the respondents vide their order dated 13.09.2018 have rejected the representation dated 28.3.2018 of the applicant regarding grant of compassionate allowance. He states that the OA has now become infructuous. He also seeks permission to challenge the order of the respondents by filing fresh applicant. He may do so before an appropriate forum in accordance with law.

2. OA is accordingly disposed of as having become infructuous. No costs.

(Praveen Mahajan) Member(A)

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